

DRAFT MINUTES OF THE MEETING No. 38/10 dated 16.12.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.37/10 for confirmation and confirmed and adopted the same without any change.

Case No M-186 NC No.38/10 Dated 16.12.09	M/ s English Indian Clays Ltd, Pondicherry F.No.01/83/50/389 /AM10/DES-IV RLA F.No.25/24/40/005/AM10 Lic. No.2510002555 dated 9.7.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of information by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010..

Case No M-187 NC No.38/10 Dated 16.12.09	M/ s English Indian Clays Ltd, Pondicherry F.No.01/83/50/487 /AM10/DES-IV RLA F.No.25/24/40/003/AM10 Lic. No.2510002550 dated 26.6.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of information by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010..

Case No M-188 NC No.38/10 Dated 16.12.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/861 /AM09/DES-IV RLA F.No.03/94/40/0154/AM08 Lic. No.0310489069 dated 6.10.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/70/2008-Ch-II dated 9.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
ALA Mark 988 containing 40%	1 Kg	1. Barium Hydroxide	0.173 Kg

Barium Oleate (13.5% Barium) 20% Phenyl Octyl Phosphite		2. Oleic Acid 3. Phenol 4. Octanol 5. Vamer – D 10 Solvent 6. Antioxidant	0.239 Kg 0.163 Kg 0.0751 Kg 0.022 Kg 0.032 kg
ALA 156 containing 28% of Cadmium Octoate 27.5% of Zinc Octoate 30% of Phenyl Octyl Phosphite 14.5% of MTO	1 Kg	1. Calcium Hydroxide 2. Octoic Acid 3. Phenol 4. Octanol	0.048 Kg 0.335 Kg 0.195 Kg 0.115 Kg
ALA Mark 2007 (Dimethyl Tin 2 Ethyl Hexyl Thio Glycolate)	1 Kg	1. Tin Metal 2. 2-Ethyl Hexyl Thio Glycolate	0.220 Kg 0.773 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-189 NC No.38/10 Dated 16.12.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/893 /AM09/DES-IV RLA F.No.03/94/40/1350/AM08 Lic. No.0310490227 dated 14.10.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/70/2008-Ch-II dated 9.11.2009 as under:-

Export Item	Qty.	Import Item	Qty.
ALA 180 containing 18% Barium Nonyl Phenate 13% Cadmium Octoate 19% Phenyl Octyl Phosphite (Alkyl Aryl Phosphite) 50% MTO	1 Kg	1. Phenyl Octyl Phosphite (Alkyl Aryl Phosphite) 2. Barium Hydroxide 3. 2 Ethyl, Hexonic Acid 4. Cadmium Oxide 5. MTO	0.194 Kg 0.077 Kg 0.104 Kg 0.042 Kg 0.510 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-190 NC No.38/10 Dated 16.12.09	M/ s Intergrated Engineering Enterprises, kerala F.No.01/83/50/980 /AM09/DES-IV RLA F.No.10/24/40/100/AM09 Lic. No.1010031566 dated 14.11.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Press Board (Pre compressed/calendered press board sheets) (Moisture content not more than 4%)	1 No.	Press Board of relevant thickness and size (Pre compressed/calendered press board sheets) (Moisture content 6%)	1 No.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-191 NC No.38/10 Dated 16.12.09	M/ s Silver Oak Laboratories (P) Ltd, N. Delhi F.No.01/83/50/310 /AM07/DES-IV RLA F.No.05/24/40/246/AM07 Lic. No.0510184739 dated 16.6.2006
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The Committee considered the case as per agenda. The representative of the firm attended the Personal Hearing. On the basis of written comments dt. 16.12.2009 of DIPP the Committee decided to call for the following information from the firm as under:-

1. Imported raw material required to manufacture 1000 no. of each export product indicating net weight per piece
2. Calculation sheet to arrive at the quantity of raw material asked for on the basis of approved formulation under Drug & Cosmetic Act.

The representative of firm agreed to provide above information.

Accordingly the case may be re-listed on 20.1.2009.

Case No M-192 NC No.38/10 Dated 16.12.09	M/ s Global Exim, Mumbai F.No.01/85/162/781 /AM10/DES-IV
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The Committee considered the case as per agenda and in view of the written comments issued by Deptt. of C&PC (Chem.Div.) vide U.O.No.14010/68/2009-Ch.II dated 11.12.2009 the Committee decided to clarify that the chemical item Sodium Saccharin is used as Corrosion Inhibitor in industrial applications for export of Soda Ash .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 38/83-ALC1/2009 **MEETING DATE** : 16.12.2009

Case No.:4/18/83-ALC1/2009	Party Name:JAMEELA WOOD INDUSTRIES	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
HQ File :01/83/050/00333/AM10/	RLA File :07/24/040/00493/AM08/	Lic.No/Date:0710054717 30.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded			

vide their U.O. No.Nil dated 16.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Film Faced Plywood both side imprex, surface film affixed commercial plywood 8X4X18 mm	1 CBM	1.Imprex Surface Film of Rel. thickness (Phenolic Resin Imprignated paper)	1.049 Sq. Mtr. / Sq. Mtr. content in export
		2. Commercial Veneer (Suitable for Plywood)	1.20 CBM

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:2/33/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
HQ File :01/85/050/00219/AM09/	RLA File :02/24/040/00227/AM09/	Lic.No/Date:0210121216 17.12.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The firm vide letter dated 1.12.2009 stated that the present licence has been issued on the basis of adhoc norms fixed category as per the decision taken by Norms Committee in M.No.44/87 dated 12.3.2008 in Case No.9/26/27-ALC-I/2007 in respect of Licence No.0210103868 dated 6.9.2007. The Committee decided to approve the case on repeat basis as under.

Export Item	Qty.	Import Item	Qty.
Pyrolysis Gas	1 MT	Naphtha	0.734 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/8/83-ALC1/2009	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
HQ File :01/83/050/00107/AM10/	RLA File :05/24/040/00742/AM09/	Lic.No/Date:0510237309 27.02.2009	Defer Date:30.12.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 11/9/2009 and reminder dated 12.10.09. issued by this office. Final reminder issued on 4.12.09. Accordingly the case may be re-listed on 30.12.2009.

Case No.:26/2/83-ALC1/2009	Partv Name:SHOGUN ORGANICS LIMITED	Meet No/Date:38/83-ALC1/2009	Status:Case
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4			16.12.2009	Rejected
	HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 5/6/09 issued by the Deptt. of C&PC (Chem.Div.). Reminder dated 7.10.2009 & 23.10.2009 issued by this office. Final reminder issued on 30.11.2009. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

5	Case No.:27/2/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Rejected
	HQ File :01/83/050/01385/AM09/	RLA File :03/94/040/00494/AM09/	Lic.No/Date:0310512669 23.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 8/6/09 issued by the Deptt. of C&PC (PC.Div.). Reminder dated 13.8.2009 issued by this office. Final reminder issued on 12.10.2009. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spies Board. Accordingly the case may be re-listed on 13.1.2010.			

7	Case No.:37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

	Case No.:41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:

8	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/90/2007-PC-II dated 14.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	STER PEG 1500 (Polyethylene Glycol 1500)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.0714 Kg 0.9486 Kg
	STER PEG 400 (Polyethylene Glycol 400)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.2612 Kg 0.7588 Kg
	STER PEG 200 (Polyethylene Glycol 200)	1 kg	1. Diethylene Glycol 2. Ethylene Oxide	0.5573 Kg 0.4627 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

9	Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

10	Case No.:24/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00609/AM10/	RLA File :03/95/040/00803/AM09/	Lic.No/Date:0310517338 27.04.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.1.2010.			

11	Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting stated that the firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.1.2010.			

	Case No.:11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Deffered and Re-indexed
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12	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting stated that the firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.1.2010.				

13	Case No.:36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.1.2010.				

14	Case No.:23/8/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00123/AM10/	RLA File :09/24/040/00043/AM10/	Lic.No/Date:0910037903 13.05.2009	Defer Date:16.12.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 13.9.09. Final reminder issued on 30.10.09.. Accordingly the case may be re-listed on 13.1.2010.				

15	Case No.:7/30/83-ALC1/2009	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00559/AM10/	RLA File :07/24/040/00030/AM10/	Lic.No/Date:0710064943 22.05.2009	Defer Date:30.12.2009
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments offered by him the committee decided to call for the following information from the firm:-				
1. Specification and technical detail of film solution colourless. 2. Detailed specification of capillex film. 3. Exact strength of gold paste and platinum paste. 4. Detailed manufacturing process indicating use of each imported raw material. 5. Calculation sheet to arrive at the quantity of raw material asked for.				
Accordingly the case may be re-listed on 30.12.09				

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16	Case No.:19/10/83-ALC1/2009	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00162/AM10/	RLA File :03/95/040/00071/AM10/	Lic.No/Date:0310521238 26.05.2009	Defer Date:30.12.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 30.12.09			

17	Case No.:6/12/83-ALC1/2009	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00197/AM10/	RLA File :08/24/040/00037/AM10/	Lic.No/Date:0810080529 08.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/45/2005-PC-II dated 9.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polyperse Blend of Waxes & Fatty Acids (Containing 5 +/-1% Stearic Acid, 80+/-1% Paraffin Wax and 15+/-1% Polyethylene Wax)	1 Kg	1. Stearic Acid 2. Paraffin Wax 3. Polyethylene Wax	0.050 Kg 0.800 Kg 0.150 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

18	Case No.:5/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00239/AM10/	RLA File :10/24/040/00024/AM10/	Lic.No/Date:1010034066 18.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/03/09-10 dt. 15.12.2009 stating that the weighted average yield comes to 13.10% whereas the firm has applied at 18 % yield, the Committee decided to approve the case at 18% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	45000.000 Kg	Light Black Pepper (Light	250000.000 Kg

Berries)

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

19	Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

20	Case No.:22/15/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00273/AM10/	RLA File :04/24/040/00037/AM10/	Lic.No/Date:0410105873 03.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/265/09-TSW/ dated 15.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flux EF 6100 (containing Iso Propyl Alcohol 97.25% W/v Min., Rosin and other solids 2.75% w/v min)	1 Litre	ISO PROPYL ALCOHOL (Water white liquid specific gravity -.7825 ± 0.0025 @ 25 Deg. C; Assay : 99.7% by wt. min. colour, APHA: 10 max)	0.7838 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

21	Case No.:25/15/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00276/AM10/	RLA File :03/94/040/00270/AM10/	Lic.No/Date:0310527387 06.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DC(SS1) forwarded vide their U.O. No.23(1)2009/Chem dated 15.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Spearmint Farwest Scotch (PD	1 Kg	1. Natural oil of spearmint	0.1515 Kg

5057000) IND 1274 blend	2. Natural oil of spearmint midwest scotch type	0.0404 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

22	Case No.: 11/26/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Approved
	HQ File :01/83/050/00485/AM10/	RLA File :04/24/040/00064/AM10/	Lic.No/Date:0410106108 14.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.7/265/09-TSW/ dated 15.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Flux EF 6100 (containing Iso Propyl Alcohol 97.25% W/v Min., Rosin and other solids 2.75% w/v min)	1 Litre	ISO PROPYL ALCOHOL (Water white liquid specific gravity -.7825 $\pm$ 0.0025 @ 25 Deg. C; Assay : 99.7% by wt. min. colour, APHA: 10 max)	0.7838 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.: 12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.1.2010.			

24	Case No.: 6/18/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00335/AM10/	RLA File :10/24/040/00046/AM10/	Lic.No/Date:1010034588 22.07.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

Case No.: 46/34/83-ALC1/2009	Partv Name:DUCOL ORGANICS & COLOURS	Meet No/Date:38/83-ALC1/2009	Status: Case
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25		PVT.LTD.	16.12.2009	Deferred
	HQ File :01/83/050/00631/AM10/	RLA File :03/94/040/00246/AM10/	Lic.No/Date:0310530104 22.07.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

26	Case No.:1/14/85-ALC3/2009	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/85/050/00072/AM10/	RLA File :03/95/040/00202/AM10/	Lic.No/Date:0310530617 24.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/94/40/202/AM10 dated 10/12/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

27	Case No.:9/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00483/AM10/	RLA File :08/24/040/00114/AM10/	Lic.No/Date:0810082019 04.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.1.2010.			

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Case No.:22/34/83-ALC1/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
HQ File :01/83/050/00607/AM10/	RLA File :03/95/040/00218/AM10/	Lic.No/Date:0310532082 04.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/8/2009/Ch.II dated 09.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Magnesium Dichloride Supported Titanium Catalyst containing Catalyst content: 39.4% min. Mineral Oil content : 60%	1 Kg	1. Magbesuyn Etgixude 2. Titanium Tetrachloride 3. Ethyl Benzoate 4. Benzoyl Chloride 5. Chlorobenzene 6. C5 Solvent/Isopentane 7. Mineral Oil	0.358 Kg 2.375 Kg 0.169 Kg 0.044 Kg 1.027 Kg 1.337 Kg 0.606 Kg

The quantity of export of 25 MT applied is on the basis of neat catalyst. Actually 1 kg of neat catalyst in 1.536 kg of mineral oil constitutes 2.536 kg of the product. So Quantity of export may be considered as 63.4 MT.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

29	Case No.:14/20/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00370/AM10/	RLA File :10/24/040/00047/AM10/	Lic.No/Date:1010034784 05.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

30	Case No.:15/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00371/AM10/	RLA File :04/24/040/00086/AM10/	Lic.No/Date:0410106648 05.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 4/12/09 . Accordingly the case may be relisted on 13.1.2010			

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Case No.:40/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status :Case Approved
HQ File :01/83/050/00625/AM10/	RLA File :03/95/040/00295/AM10/	Lic.No/Date:0310532817 07.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/119/2007-Ch-II dated 14.12.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
STEROL 16AHEO (F) Cetostearyl Alcohol Poly Glycol Ether)/Ceto Stearyl Alcohol 49 mole ethoxylate	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.108 Kg 0.912 Kg
HETEROCARETN 20 Polyoxyethylene 18 Sorbitan Mono Cocoate	1 Kg	1. Sorbitol 70% 2. Coconut Fatty Acid 3. Ethylene Oxide	0.350 kg 0.241 Kg 0.570 Kg
Di Ethyl Amino Ethanol Di Ethyl	1 Kg	1. Di Ethyl Amine	0.636 Kg

Amino Ethanol	2. Ethylene Oxide	0.383 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

32	Case No.:41/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00626/AM10/	RLA File :03/95/040/00289/AM10/	Lic.No/Date:0310532804 07.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.1.2010.			

33	Case No.:43/34/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00628/AM10/	RLA File :08/24/040/00118/AM10/	Lic.No/Date:0810082136 07.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.1.2010.			

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Case No.:15/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
HQ File :01/83/050/00489/AM10/	RLA File :08/24/040/00182/AM08/	Lic.No/Date:0810082196 11.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46010/93/2009-PC-II dated 9.11.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Sulfonated Polyester Resin	1 Kg	1. Diethylene Glycol 2. Mono Ethylene Glycol 3. 5-Sodiosulfo Isophthalic Acid 4. Pure Terphthalic Acid 5. Butyl Stanoic Acid	0.1922 Kg 0.1716 Kg 0.1420 Kg 0.6750 kg 0.0044 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:23/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
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35	HQ File :01/83/050/00608/AM10/	RLA File :03/95/040/00288/AM10/	Lic.No/Date:0310533452 12.08.2009	Defer Date:								
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/90/2007-PC-II dated 14.12.2009 as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>STER PEG 400 (Polyethylene Glycol 400)</td><td>1 Kg</td><td>1. Diethylene Glycol 2. Ethylene Oxide</td><td>0.2612 Kg 0.7588 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	STER PEG 400 (Polyethylene Glycol 400)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.2612 Kg 0.7588 Kg
	Export Item	Qty.	Import Item	Qty.								
STER PEG 400 (Polyethylene Glycol 400)	1 Kg	1. Diethylene Glycol 2. Ethylene Oxide	0.2612 Kg 0.7588 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

36	Case No.:8/34/83-ALC1/2009	Party Name:ELDER EXIM PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00593/AM10/	RLA File :03/94/040/00407/AM10/	Lic.No/Date:0310533753 13.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Decorative Veneer Splicing – Edge Banding	1 Sq. meter	1. Decorative Veneer in Flitch form of rel. thickness with +/-10% tolerance 2. Adhesive Glue	1.50s Sq. Meter 3% of FOB value
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

37	Case No.:5/22/83-ALC1/2009	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00440/AM10/	RLA File :07/24/040/00187/AM10/	Lic.No/Date:0710066528 17.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/91/2009-PC-II dated 9.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Hot Stamping Foils, Thermal Films	1 Sq.	Relevant Hot Stamping Foils –	1.05 Sq. Meter

Wax/Resin – Cut to Size	Meter	Thermal Films Wax/Resin in jumbo roll form	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.: 6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

39	Case No.: 31/34/83-ALC1/2009	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00616/AM10/	RLA File :07/24/040/00155/AM10/	Lic.No/Date:0710066646 21.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to application refer to Ministry of Steel and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13/1/2010.			

40	Case No.: 27/34/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00612/AM10/	RLA File :10/24/040/00054/AM10/	Lic.No/Date:1010035112 26.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

41	Case No.: 52/34/83-ALC1/2009	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00637/AM10/	RLA File :02/24/040/00104/AM10/	Lic.No/Date:0210130833 26.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Manufacturing process in detail 2. Detail of indigenous input along with their quantity 3. Percentage net content of solid PTFE resin in export			

Accordingly the case may be re-listed on 13.1.2010.

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Case No.:38/34/83-ALC1/2009	Party Name:SUPARNA CHEMICALS LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
HQ File :01/83/050/00623/AM10/	RLA File :03/95/040/00317/AM10/	Lic.No/Date:0310535524 27.08.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/71/2009-Ch-II dated 11.12.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Tertiary Butoxide in Tetrahydrofuran Containing 18-20% Potassium Tertiary Butoxide	1 Kg	1. Sodium Metal 2. Potassium Chloride 3. Tertiary Butanol 4. Tetrahydrofuran	0.246 Kg 1.526 kg 0.252 Kg 0.820 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:2/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00458/AM10/	RLA File :03/94/040/00434/AM09/	Lic.No/Date:0310535723 28.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/12/09. Accordingly the case may be relisted on 13.1.2010.			

44	Case No.:3/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00459/AM10/	RLA File :03/94/040/00433/AM09/	Lic.No/Date:0310535729 28.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from firm and RLA vide letter dated 15/12/09. Accordingly the case may be relisted on 13.1.2010.			

45	Case No.:4/24/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00460/AM10/	RLA File :03/94/040/00455/AM10/	Lic.No/Date:0310535739 28.08.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

46	Case No.: 47/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00632/AM10/	RLA File :09/24/040/00038/AM10/	Lic.No/Date:0910039168 31.08.2009	Defer Date:13.01.2010
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the quantity of softwood pulp and hardwood pulp 2. Justification for 84% wastage 3. Production of item of export under reference and corresponding consumption of various raw materials for the last 2 years duly certified by Central Excise. Accordingly the case may be re-listed on 13.1.2010.			

47	Case No.: 48/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00633/AM10/	RLA File :09/24/040/00066/AM10/	Lic.No/Date:0910039166 31.08.2009	Defer Date:13.01.2010
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the quantity of softwood pulp and hardwood pulp 2. Exact type of starch to be imported Accordingly the case may be re-listed on 13.1.2010.			

48	Case No.: 54/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00639/AM10/	RLA File :09/24/040/00178/AM10/	Lic.No/Date:0910039167 31.08.2009	Defer Date:13.01.2010
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in the quantity of softwood pulp and hardwood pulp 2. Exact type of starch to be imported			

Accordingly the case may be re-listed on 13.1.2010.

49	Case No.: 55/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00640/AM10/	RLA File :09/24/040/00145/AM10/	Lic.No/Date:0910039165 31.08.2009	Defer Date:13.12.2010
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Bifurcation in the quantity of softwood pulp and hardwood pulp 2. Justification for 20.92% wastage 3. Production of item of export under reference and corresponding consumption of various raw materials for the last 2 years duly certified by Central Excise. Accordingly the case may be re-listed on 20.1.2010.			

50	Case No.: 58/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00643/AM10/	RLA File :09/24/040/00138/AM10/	Lic.No/Date:0910039169 31.08.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Bifurcation in the quantity of softwood pulp and hardwood pulp 2. Exact type of starch to be imported 3. Total wastage claimed in the manufacturing process 4. Details of indigenous input along with heir quantity 5. Production of item of export under reference and corresponding consumption of various raw materials for the last 2 years duly certified by Central Excise Accordingly the case may be re-listed on 13.1.2010.			

	Case No.: 32/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Approved
	HQ File :01/83/050/00617/AM10/	RLA File :03/95/040/00326/AM10/	Lic.No/Date:0310536405 07.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of			

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C&PC(Chem.Div.) forwarded vide their U.O. No.14010/119/2007-Ch-II dated 14.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
STEROL 1203 (Lauryl Alcohol 3 mole Ethoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.607 Kg 0.413 Kg
STERCOPOL PPG 2000 (PP) Poly Propylene Glycol	1 Kg	1. Di Propylene Glycol 2. Propylene Oxide	0.0687 Kg 0.947 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:42/34/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
HQ File :01/83/050/00627/AM10/	RLA File :11/24/040/00013/AM10/	Lic.No/Date:1110021030 10.09.2009	Defer Date:13.01.2010

Decision :The Committee considered the case as per agenda and decided to refer the application to M/o Food Processing and defer the case for four weeks for consideration.. Accordingly the case may be re-listed on 13.1.2010.

53

Case No.:33/34/83-ALC1/2009	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
HQ File :01/83/050/00618/AM10/	RLA File :34/24/040/00066/AM10/	Lic.No/Date:3410025063 14.09.2009	Defer Date:27.01.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.

Case No.:39/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
HQ File :01/83/050/00624/AM10/	RLA File :03/95/040/00382/AM10/	Lic.No/Date:0310539099 24.09.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/119/2007-Ch-II dated 13.12.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Stero CO 020 Polyoxyethylene Ricinoleic Acid Triglyceride / Triglyceride Ricinoleic Acid 23 mole Ethoxylate	1 Kg	Ethylene Oxide	0.531 Kg
STERO NC 400	1 Kg	1. Nonyl Phenol	0.137 Kg

54	Nonyl Phenol Polyglycol Ether / Nonyl Phenol 32 moles ethoxylate		2. Ethylene Oxide	0.882 Kg
	STERO DIPA 85 Diisopropanolamine	1 Kg	Propylene Oxide	0.778 Kg
	STERO NC 300 Nonyl Phenol 8 moles ethoxylate	1 kg	1. Nonyl Phenol 2. Ethylene Oxide	0.392 Kg 0.627 Kg
	STERO DMEA Di Methyl Ethanol Amine	1 Kg	1. Di Methyl Amine 40% 2. Ethylene Oxide	1.289 Kg 0.504 Kg
	STERO OAM 250 Oleyl Amine Ethoxylate	1 Kg	1. Oleyl Amine 2. Ethylene Oxide	0.199 Kg 0.821 Kg
	STERCOPOL 100609 Iso Decanol Ethoxylate – Propoxylate/Iso Decanol 6 mole ethoxylate with 8 mole propylylate	1 Kg	1. Iso decanol 2. Propylene Oxide 3. Ethylene Oxide	0.170 Kg 0.564 Kg 0.285 Kg
	STERCOPOL 100615 Iso Decanol Ethoxylate – Propoxylate/Iso Decanol 6 mole ethoxylate with 15 mole propylylate	1 Kg	1. Iso decanol 2. Propylene Oxide 3. Ethylene Oxide	0.124 Kg 0.687 Kg 0.208 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

55	Case No.: 56/34/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00641/AM10/	RLA File :03/95/040/00389/AM10/	Lic.No/Date:0310539092 24.09.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to case refer to Deptt. of C&PC (PC Div.) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13/1/2010.			

56	Case No.: 63/34/83-ALC1/2009	Party Name:SHERRY SPECIALITY PAPERS PVT. LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00648/AM10/	RLA File :03/95/040/00412/AM10/	Lic.No/Date:0310539524 25.09.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. GSM of coating weight in export 2. Area of export in sq. meter			

3. Function and use of indigenous paper in the manufacturing process

Accordingly the case may be re-listed on 13.1.2010.

57	Case No.: 51/34/83-ALC1/2009	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00636/AM10/	RLA File :15/24/040/00006/AM10/	Lic.No/Date:1510008386 01.10.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.1.2010.			

58	Case No.:57/34/83-ALC1/2009		Party Name:BGP INNOVATIVES (FORMERLY KNOWN AS ALCHEM		Meet No/Date:38/83-ALC1/2009 16.12.2009		Status:Case Approved	
	HQ File :01/83/050/00642/AM10/		RLA File :34/24/040/00061/AM10/		Lic.No/Date:3410025297 07.10.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/32/2005-Ch-II dated 14.12.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Potassium Nitrite		1 Kg	1. Sodium Nitrite 2. Potassium Carbonate		0.942 Kg 0.030 Kg		
RLA concerned may take necessary action under Para 4.7 ofHBP as per above decision ofNORMS COMMITTEE.								

59	Case No.: 1/30/83-ALC1/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00553/AM10/	RLA File :07/24/040/00244/AM10/	Lic.No/Date:0710067497 09.10.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 13.1.2010.			

60	Case No.: 5/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00557/AM10/	RLA File :03/94/040/01001/AM09/	Lic.No/Date:0310541202 09.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

61	Case No.:6/30/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00558/AM10/	RLA File :03/94/040/00248/AM10/	Lic.No/Date:0310541218 09.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

62	Case No.:8/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00560/AM10/	RLA File :03/94/040/01034/AM09/	Lic.No/Date:0310541227 09.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

63	Case No.:9/30/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00561/AM10/	RLA File :25/24/040/00014/AM10/	Lic.No/Date:2510002608 12.10.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 15/12/2009. Accordingly the case may be relisted on 13.1.2010.			

64	Case No.:10/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00562/AM10/	RLA File :03/94/040/00468/AM10/	Lic.No/Date:0310541351 12.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

65	Case No.:12/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00564/AM10/	RLA File :03/94/040/01139/AM09/	Lic.No/Date:0310541372 12.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

66	Case No.:13/30/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00565/AM10/	RLA File :03/95/040/00351/AM10/	Lic.No/Date:0310541481 12.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/81/2006-Ch-II dated 20.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Molybdate	1 Kg	Molybdenum Oxide ore Concentrates Containing about 90% MoO ₃)	0.733 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:49/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Transferred to Different Section
	HQ File :01/83/050/00634/AM10/	RLA File :52/24/040/00014/AM10/	Lic.No/Date:5210028574 13.10.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-III) as the export product is Pharma			

68	Case No.:50/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Transferred to Different Section
	HQ File :01/83/050/00635/AM10/	RLA File :52/24/040/00015/AM10/	Lic.No/Date:5210028575 13.10.2009	Defer Date:16.12.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-III) as the export product is Pharma			

	Case No.:2/34/83-ALC1/2009	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00587/AM10/	RLA File :04/24/040/00141/AM10/	Lic.No/Date:0410108942 29.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 8.7.2009 as under:- Export Item			

S.No.	Description of Item	Quantity
1.	Magnetran Coated Float Glass	400675 Sq. meter 6010.125 MT

Import Item

S.No.	Description of Item	Quantity
1.	Silica Sand	5462 MT
2.	Soda Ash (Sodium Carbonate Dense)	1652493 Kg
3.	Sodium Sulphate	66102 Kg
4.	Iron Oxide	12018 Kg
5.	Sodium Nitrate	961 Kg
6.	Nickel Oxide	3730 Kg
7.	Cobalt Oxide	1021 Kg
8.	Selenium	42.04 Kg
9.	PMMA Base Interlevant Powder	277.0 Kg
10.	Furnace Oil	Not allowed
11.	Wood: Wood Pine	As per Packing Policy
12.	Polyester Ratched Assembly (tie down with J hook on Ratched Buckle fixed)	As per Packing Policy
13.	Unit Clay Tyvek (Bentonite)	As per Packing Policy
14.	Cargo Dry	As per Packing Policy
15.	Aluminum Foil	As per Packing Policy
16.	Nickle Chromoum Sputtering Targets on Stainless Steel Core	185.51 Kg
17.	Titanium Sputtering Targets on Stainless Steel Core	19.19 Kg
18.	Niobium Sputtering Targets on Stainless Steel Core	656.6 Kg
19.	Silver Sputtering Targets on Stainless Steel Core	139.06 Kg
20.	Zinc Aluminium Sputtering Targets on Stainless Steel Core	520 Kg
21.	Silicon Aluminium Sputtering Targets on Stainless Steel Core	512.13 MT
22.	Titanium Oxide Sputtering Targets on Stainless	30.07 MT

	Steel Core	
23.	.Zn Sn Al Sputtering Targets on Stainless Steel Core	104 Kg
- RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

70	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Pharma and DBT. Accordingly the case may be re-listed on 13.1.2010.			

71	Case No.:5/34/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00590/AM10/	RLA File :03/94/040/00345/AM09/	Lic.No/Date:0310543263 29.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/63/2008-Ch-II dated 4.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Galaxy Sparkle 630 Containing Sodium Lauryl Ether Sulphate : 41% Min Ethylene Glycol Distearate 17% Min.	1 Kg	1. Lauryl Alcohol 2. Sulphur 3. Caustic Soda Flakes 4. Stearic Acid (Stearic acid Content: 50 ± 10% Stearic Acid + Palmitic Acid Content: 90% Min.	0.1015 Kg 0.025 Kg 0.031 Kg 0.0189 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

72	Case No.:7/34/83-ALC1/2009	Party Name:UNI KLINGER LIMITED,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00592/AM10/	RLA File :31/24/040/00143/AM10/	Lic.No/Date:3110040406 30.10.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 15/12/09 . Accordingly the case may be relisted on 13.1.2010.			

73	Case No.:9/34/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00594/AM10/	RLA File :03/95/040/00469/AM10/	Lic.No/Date:0310543495 30.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

74	Case No.:10/34/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00595/AM10/	RLA File :03/95/040/00408/AM10/	Lic.No/Date:0310543520 30.10.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 13.1.2010.			

75	Case No.:6/34/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00591/AM10/	RLA File :04/24/040/00166/AM10/	Lic.No/Date:0410109046 03.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. . Accordingly the case may be relisted on 13.1.2010.			

76	Case No.:11/34/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00596/AM10/	RLA File :03/94/040/00243/AM10/	Lic.No/Date:0310543721 03.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

	Case No.:12/34/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM10/	RLA File :05/23/040/00077/AM10/	Lic.No/Date:0510251906 04.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda. The representative DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:-			

77	1. Whether export is of trimmed book blocks or untrimmed book blocks 2. Bifurcation in the quantity of coated and uncoated paper and paper board 3. Thickness of Book Binding Board 4. Width of head and tail band 5. Details of DVD (Video) to be imported and the set composition 6. Net content of Printing paper, Book Binding Board, Sewing Thread in the export product. Accordingly the case may be re-listed on 13.1.2010.
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78	Case No.:14/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00599/AM10/	RLA File :31/24/040/00131/AM10/	Lic.No/Date:3110040458 04.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. . Accordingly the case may be relisted on 13.1.2010.			

79

Case No.:15/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
HQ File :01/83/050/00600/AM10/	RLA File :05/24/040/00346/AM10/	Lic.No/Date:0510251935 05.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.12.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Booklet (2 Pages) Printed on Coated paper	1 Kg	1. Coated paper of Rel. GSM 2. Rel. Printing Ink 3. Digital Plate	1.10 Kg/Kg content in export 10 gm. 3% of FOB value
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:16/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00601/AM10/	RLA File :05/24/040/00340/AM10/	Lic.No/Date:0510251937 05.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. IPP forwarded vide their U.O. No. Nil dated 16.12.2009 and taking cue from SION at Sr. No. A- 1579 and decided to approve this case as applied for.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

81	Case No.:17/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00602/AM10/	RLA File :05/24/040/00345/AM10/	Lic.No/Date:0510251939 05.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Booklet (2 Leaf) + Inlay (1 Leaf) Printed on Coated paper	1 Kg	1. Coated paper of Rel. GSM 2. Rel. Printing Ink 3. Digital Plate	1.10 Kg/Kg content in export 10 gm. 3% of FOB value
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:18/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00603/AM10/	RLA File :02/24/040/00260/AM09/	Lic.No/Date:0210133324 05.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PCiv.). Accordingly the case may be re-listed on 13.1.2010.			

83	Case No.:19/34/83-ALC1/2009	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00604/AM10/	RLA File :02/24/040/00149/AM10/	Lic.No/Date:0210133325 05.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div)ccordingly the case may be re-listed on 13.1.2010.			

84	Case No.:21/34/83-ALC1/2009	Party Name:PAT INTERNATIONAL PVT LTD,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00606/AM10/	RLA File :07/24/040/00267/AM10/	Lic.No/Date:0710068043 05.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda. Since the import item are Rough Granite Blocks and export item Granite			

Slabs/Tiles, the Committee decided to check the position of export & import of Granites from Jt.DGFT (TM) and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.1.2010.

85	Case No.:28/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00613/AM10/	RLA File :03/95/040/00356/AM10/	Lic.No/Date:0310544112 05.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div) Accordingly the case may be re-listed on 13.1.2010.			

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Case No.:29/34/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
HQ File :01/83/050/00614/AM10/	RLA File :03/95/040/00991/AM09/	Lic.No/Date:0310544113 05.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/35/2009-Ch-II dated 9.12.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
LAKPOT TA 15 Stearyl Amine 15 mole ethoxylate	1 Kg	1. Stearyl Amine 2. Ethylene Oxide	0.289 Kg 0.711 Kg
LAKPOL SA 5 Polyoxy Ethylene Stearyl Alcohol / Stearyl Alcohol 25 mole ethoxylate	1 Kg	1. Stearyl Alcohol 2. Ethylene Oxide	0.196 Kg 0.810 Kg
LAKPOL SAP 2500 Containing 90% of Stearly Alcohol 25 mole ethoxylate 10% of PEG 4000	1 Kg	1. Stearyl Alcohol 2. Ethylene Oxide 3. PEG 4000	0.176 Kg 0.723 Kg 0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	Case No.:34/34/83-ALC1/2009	Party Name:HINDUSTAN ZINC LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00619/AM10/	RLA File :13/24/040/00024/AM09/	Lic.No/Date:1310030433 06.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

88	Case No.: 36/34/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00621/AM10/	RLA File :05/24/040/00286/AM10/	Lic.No/Date:0510252007 06.11.2009	Defer Date:13.01.2010
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 16.12.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Wastage calculation sheet for each of the raw material 2. Width of the polyester satin ribbon Accordingly the case may be re-listed on 13.1.2010.			

89	Case No.: 37/34/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00622/AM10/	RLA File :05/23/040/00088/AM10/	Lic.No/Date:0510252022 06.11.2009	Defer Date:13.01.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 13.1.2010.			

90	Case No.: 44/34/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00629/AM10/	RLA File :03/94/040/00656/AM10/	Lic.No/Date:0310544326 06.11.2009	Defer Date:27.01.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

91	Case No.: 45/34/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00630/AM10/	RLA File :03/94/040/00646/AM10/	Lic.No/Date:0310544329 06.11.2009	Defer Date:27.01.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

	Case No.: 53/34/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
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92	HQ File :01/83/050/00638/AM10/	RLA File :02/24/040/00144/AM10/	Lic.No/Date:0210133427 06.11.2009	Defer Date:13.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 13.1.2010.				

93	Case No.: 60/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Approved
	HQ File :01/83/050/00645/AM10/	RLA File :31/24/040/00140/AM10/	Lic.No/Date:3110040523 09.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/13/2008-PC-II dated 16.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pour Point Depresant (Brand Name : Maxdip Supreme)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

94	Case No.: 61/34/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Approved
	HQ File :01/83/050/00646/AM10/	RLA File :31/24/040/00113/AM10/	Lic.No/Date:3110040524 09.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/13/2008-PC-II dated 16.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pour Point Depresant (Brand Name : Maxdip Supreme)	1 Kg	1. Behenyl Alcohol 2. Acrylic Acid 3. Heptane 4. Mixed Xylene	0.420 Kg 0.110 Kg 0.040 Kg 0.520 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

95	Case No.: 62/34/83-ALC1/2009	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00647/AM10/	RLA File :07/24/040/00288/AM10/	Lic.No/Date:0710068116 09.11.2009	Defer Date:13.01.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.1.2010.

96	Case No.: 64/34/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00649/AM10/	RLA File :10/24/040/00076/AM10/	Lic.No/Date:1010035905 10.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

97	Case No.: 65/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00650/AM10/	RLA File :10/24/040/00077/AM10/	Lic.No/Date:1010035915 10.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

98	Case No.: 66/34/83-ALC1/2009	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00651/AM10/	RLA File :10/24/040/00097/AM09/	Lic.No/Date:1010035916 10.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

99	Case No.: 67/34/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00652/AM10/	RLA File :03/94/040/00540/AM10/	Lic.No/Date:0310544974 11.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 13.1.2010.			

100	Case No.: 68/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status: Case Deferred
	HQ File :01/83/050/00653/AM10/	RLA File :10/24/040/00085/AM10/	Lic.No/Date:1010035930 11.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.

101	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.1.2010.			

102	Case No.:3/38/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00699/AM10/	RLA File :03/94/040/00539/AM10/	Lic.No/Date:0310548580 01.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

103	Case No.:4/38/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00700/AM10/	RLA File :03/94/040/00744/AM10/	Lic.No/Date:0310548598 01.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

104	Case No.:1/38/83-ALC1/2009	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00697/AM10/	RLA File :08/24/040/00232/AM10/	Lic.No/Date:0810084607 02.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.1.2010			

105	Case No.:2/38/83-ALC1/2009	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00698/AM10/	RLA File :04/24/040/00181/AM10/	Lic.No/Date:0410109871 02.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for six weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

106	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.1.2010			

107	Case No.:6/38/83-ALC1/2009	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00702/AM10/	RLA File :03/94/040/00722/AM10/	Lic.No/Date:0310549316 04.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.1.2010			

108	Case No.:7/38/83-ALC1/2009	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Approved
	HQ File :01/83/050/00703/AM10/	RLA File :07/24/040/00338/AM10/	Lic.No/Date:0710068684 04.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/28/2009-Ch-II dated 1.7.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	HIPER GP3 Gear Oil Additive Containing 40% Dialkylpolysulphide And 4% of Di Mercaptothiadiazole Derivative	1 Kg	1. Additin RC 2540 (Dialkylpolysulphide) 2. Additin RC 4801 (Alkyl Succinic Acid Semi- Ester) 3. Additin RC 8213 (Si Mercaptothiadiazole Derivative) 4. Modarexz MFP-P40 (Ester of Aromatic Mono Acids)	0.408 Kg 0.0082 Kg 0.040 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

109	Case No.:8/38/83-ALC1/2009	Party Name:COLOURTEX INDUSTRIES PVT. LTD.	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00704/AM10/	RLA File :03/94/040/00550/AM10/	Lic.No/Date:0310549345 04.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.1.2010			

110	Case No.:10/38/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00706/AM10/	RLA File :05/23/040/00115/AM10/	Lic.No/Date:0510254201 08.12.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.1.2010			

111	Case No.:11/38/83-ALC1/2009	Party Name:ALOK INDUSTRIES	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case Deferred
	HQ File :01/83/050/00707/AM10/	RLA File :05/23/040/00119/AM10/	Lic.No/Date:0510254205 08.12.2009	Defer Date:13.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.1.2010			

112	Case No.:9/38/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:38/83-ALC1/2009 16.12.2009	Status:Case deferred
	HQ File :01/83/050/00705/AM10/	RLA File :03/95/040/00587/AM10/	Lic.No/Date:0310549840 09.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that the firm may be requested to provide Central Excise Data of import & export. The Committee directed to issue letter to firm to provide the data and defer consideration of the case for four weeks.. Accordingly the case may be relisted on 27.1.2010			

Date:29.12.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer

